

Case No. 554/2019

FIR No. 61/2018

u/s 376 IPC

PS: Burari

State Vs. Surya Prakash and Others

23.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ravi Chaturvedi, Ld. Counsel for complainant/victim present physically in court.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C.

Written submission is submitted on behalf of complainant/victim in support of application u/s 91/93/94 Cr.P.C. which has been filed. Taken on record.

Heard.

It is submitted by Ld. Counsel for the complainant/victim that the marriage certificate, which was shown by the accused in the Hon'ble High Court of Delhi for obtaining the address i.e. registration number 265/2013 dated 10.03.2016, may kindly be preserved as there is an apprehension that the accused in connivance with the Priest of the temple forged the marriage certificate.

Perusal of the ordersheet dated 30.08.2019 reveals that WSI Meenakshi was summoned to appear in person but she did not appear. However, in the interest of justice, she be summoned again for **28.09.2020**.

Notice be also issued to the accused for next date.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
23.09.2020

FIR No. 70/2020
u/s 376/342/323/506 IPC
PS: Nabi Karim
State Vs. Sunil Chikara

020

at: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Kanwar Kochar, Ld. Counsel for accused/applicant heard
gh VC.

IO SI Manmeet Singh in person physically in court.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C.

Arguments heard on the bail application.

An application u/s 91 Cr.P.C. for seeking direction to
Superintendent Jail No. 1, Tihar to submit the entire medical record from CMO,
Tihar has been received through email on behalf of accused/applicant.

Report be called on the aforesaid application from Superintendent,
Jail No. 1, Tihar for next date.

Be put up on 28.09.2020 for further arguments on bail application.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
23.09.2020

FIR No. 385/2017
u/s 376/354/380 IPC
PS: Nabi Karim
State Vs. Manpreet @ Vicky

23.09.2020

Present: Sh. Ateeque Ahmad, Ld. APP for the State.
None for applicant through VC or physically.

No one is present on behalf of applicant despite repeated calls. No one was present on behalf of applicant on the last date as well. It seems that the applicant is not interested in pursuing this application.

Hence, application for issuance of directions to bank for release of FDR stands dismissed in default



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
23.09.2020

FIR No. 468/2019
u/s 376/457 IPC
PS: Gulabi Bagh
State Vs. Ram Chander

23.09.2020

Present: Sh. Ateeque Ahmad, Ld. APP for the State.
None for complainant/victim.
Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

Be put up on 28.09.2020.



(SATISH KUMAR)

23.09.2020

ORDER ON THE APPLICATION OF BAIL UNDER SECTION 439
Cr.P.C. OF ACCUSED RAHUL TANWAR

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Kedar Yadav, Ld. Counsel for accused/applicant through VC.
Complainant/victim is present through VC.
Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.
Arguments heard on the bail application under Section 439 Cr.P.C.
for grant of bail of applicant/accused Rahul Tanwar.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case and he is in JC since 15.05.2019. It is further submitted that there is no allegation of rape against the applicant Rahul Tanwar and the only allegation is of threatening to kill the prosecutrix and throwing of acid upon her and make a request that applicant/accused may kindly be released on bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Having heard the submission, made by ld. counsel for applicant/accused, Ld. Counsel for DCW, complainant/victim as well as the ld.

Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that the allegation against the accused are of very serious nature and the bail application of accused Tanwar has already been dismissed by this court vide order dated 10.07.2020. No fresh ground is made out to release the accused on bail. Therefore, at this stage, there is no ground to allow the bail application of the applicant/accused. Hence, the same is hereby dismissed. Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
23.09.2020

Bail Application No. 494/2020
FIR No. 29/2020
u/s 376/506 IPC
PS: Civil Lines
State Vs. Liyakat Ali

23.09.2020

ORDER ON THE APPLICATION OF BAIL UNDER SECTION 439
Cr.P.C. OF ACCUSED LIYAKAT ALI @ IMRAN

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Mahmood Hassan and Sh. B.B. Sharma, Id. Counsels for
accused/applicant physically in court.

Complainant/victim with counsel Sh. Mukul Sharma.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C.

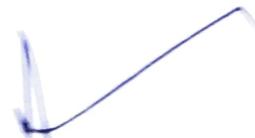
Arguments heard on the bail application under Section 439 Cr.P.C.
for grant of bail of applicant/accused Liyakat Ali @ Imran.

Ld. Counsel for accused/applicant has submitted that
accused/applicant has been falsely implicated in this present case and he is in JC
since 11.02.2020. It is further submitted that the prosecutrix was continuously
in touch of the accused and contacting on mobile phone of the accused and
make a request that applicant/accused may kindly be released on bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the
bail application of the accused/applicant on the ground that there is serious
allegations against the applicant/accused and make a submission that the bail
application of the applicant/accused may kindly be dismissed.

Having heard the submission, made by Id. counsel for
applicant/accused, Ld. Counsel for DCW, complainant/victim as well as the Id.

Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that the allegation against the accused are of very serious nature and the arguments on charge is yet to be heard. The complainant/victim is yet to be examined. Therefore, at this stage, there is no ground to allow the bail application of the applicant/accused. Hence, the same is hereby dismissed. Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
23.09.2020